

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Service Tax Appeal No.42880 of 2014

(Arising out of Order-in-Appeal No.155/2014 dt.13.10.2014 passed by Commissioner of Customs and Central Excise (Appeals-2), No.1, Williams Road, Cantonment, Tiruchirapalli - 620 001.

M/s.Ram Securities,

No.1, Kaliammankoil Street, Pattukottai - 614 601
Vs

Appellant

Commissioner of Central Excise

No.1, Williams Road, Cantonment, Trichy - 620 001.

Respondent

APPEARANCE:

For the Appellant : Sh.S.Kannappan, Advocate
For the Respondent : Ms.Sridevi Taritla, JC (AR)

CORAM :

HON'BLE MS.SULEKHA BEEVI C.S, MEMBER (JUDICIAL)

HON'BLE SH.P.ANJANI KUMAR, MEMBER(TECHNICAL)

DATE OF HEARING :28.10.2020

DATE OF DECISION :28.10.2020

FINAL ORDER No. 41103/2020

PER BENCH

It is submitted that the appellant has availed the scheme under Sabka Vishwas. They have been issued discharge certificate as per Form – 4. Hence the appeal is dismissed.

(dictated and pronounced in court)

**(SulekhaBeevi C.S.)
Member (Judicial)**

**(P.Anjani Kumar)
Member (Technical)**

Vsr